

**Central Administrative Tribunal
Principal Bench, New Delhi**

**RA No. 114/2018
in
OA No. 3893/2014
MA No. 3327/2018**

This the 21st day of October, 2019

**Hon'ble Mr. S.N. Terdal, Member(J)
Hon'ble Mr. A.K. Bishnoi, Member(A)**

1. Sovinder S/o Sh. Feth Singh
R/o Vill. Sadhalpur, PO: Gokulpuri, Delhi-110094.
2. Ominder Singh S/o Sh. Ghan Chand,
R/o Vill. Chithara, PO : Dadari, Dist. Gautambudh Nagar, U.P.
3. Lala S/o Sh. Shiv Dayal,
R/o H.No. 760, Ghonda Chowk, Bhaktan Mohalla, Delhi-110053.
4. Ashwani Kumar (Raju),
S/o late Sh. Kishan Chand,
R/o 9/1198, Multani Mohaula, Gandhi Nagar, Delhi-31.
5. Om Pal, S/o Sh. Attar Singh,
R/o H.No. B, Block-352, Meet Nagar, Wazirabad, Delhi.
6. Mahesh Chand, S/o Late Sh. Dayachand,
R/o F-257/3, Lado Sarai, New Delhi.
7. Manoj Kumar, S/o Late Sh. Hatti Ram,
R/o F-230, Lado Sarai, New Delhi-110030.
8. Ravi Mohan, S/o Late Sh. Puran Singh
R/o H.No. 10, Harijan Colony,
Dabri Main Palam Road, New Delhi.
9. Tej Singh, S/o Sh. Ram Phal,
R/o H.No. 157, Vill & PO Mukhmailpur, Delhi.

..... Applicants

(By Advocates: Mr. Amit Sinha and Sharanya Sinha)

Versus

1. Union of India,
through its Secretary,
Ministry of Human Resource Development, Department of
Culture, Shastri Bhawan, New Delhi.

2. The Director General,
Archaeological Survey of India,
Janpath, New Delhi-110001.
3. The Director of Science,
Archaeological Survey of India,
New Cantt. Road,
Dehradun (Uttranchal).
4. Sh. Ved Prakash Sachdeva,
Deputy Suptg Archaeological Chemist,
Archaeological Survey of India,
Delhi Zone, Science Branch,
Red Fort, Delhi-110006.
5. Sh. Kishal Pal S/o Sh. Risal Singh
6. Sh. Rahul
7. Sh. Virender S/o Sh. Shri Prakash
8. Sh. Bijender S/o Sh. Gaje Singh
9. Sh. Jugal Kishore
10. Sh. Bhagat Singh
11. Sh. Vishal
12. Sh. Manoj
13. Sh. Subhash

.... Respondents

(respondents No. 5 to 13 to be served through respondent No.3 herein)

(By Advocate: Mr. Rajeev Kumar)

ORDER (ORAL)

Mr. S.N. Terdal :

Heard Mr. Amit Sinha, counsel for applicants and Mr. Rajeev Kumar, counsel for respondents.

Perused the Tribunal's order dated 02.05.2018. Para 15 of the order dated 02.05.2018 is extracted below :

"We direct the respondents to consider the applicants for casual or ad hoc appointment, as and when such an eventuality arises, they are otherwise found suitable for the work for which such appointments are made, in future, as per law."

In view of the submission made by the counsel for applicants, the above para is directed to be replaced by the following para :

"We direct the respondents to consider the applicants for casual or ad hoc appointment, as and when such an eventuality arises in reference to their juniors or freshers, they are otherwise found suitable for the work for which such appointments are made, in future, as per law."

Accordingly, RA is disposed of and all the pending MAs are also disposed of.

(A.K. Bishnoi)
Member (A)

/anjali/

(S.N. Terdal)
Member (J)